

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/2003/1887/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Indira Barman,
District & Sessions Judge,
Sonitpur, Tezpur.

Dated Guwahati, the 9th April, 2019.

Sub:- **Casual leave, restricted holiday along with headquarter
leave permission.**

Ref:- Your letter No. DJ(S) 1675 Dated, Tezpur, the 08.04.2019.

Madam,

With reference to the above, I am directed to inform you that, your prayer for casual leave on 12.04.2019, restricted holiday on 20.04.2019, alongwith head quarter leave permission from the evening of 10.04.2019 till the morning of 17.04.2019 and subsequently from the evening of 18.04.2019 till the morning of 22.04.2019, has been granted/ rejected. The Addl. District and Sessions Judge, Sonitpur, Tezpur and in his absence, the senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

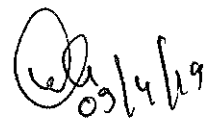
Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-20/2003/1888/A, dated 09.04.19
Copy to:

1. The Systems Analyst, Gauhati High Court.



JT. REGISTRAR (VIGILANCE)

Rolan